

ITEM NO.48

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29664/2025

[Arising out of impugned final judgment and order dated 09-10-2025 in FAO(OS)(COMM) No. 43/2025 passed by the High Court of Delhi at New Delhi]

F. HOFFMANNLA ROCHE AG & ANR.

Petitioner(s)

VERSUS

NATCO PHARMA LIMITED

Respondent(s)

IA No. 262139/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 263073/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES

Date : 17-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Neeraj Kishan Kaul, Sr. Adv.

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Ms. Shruti Pandey, Adv.
Mr. Devinder Rawat, Adv.
Mr. Achyut Tewari, Adv.
Ms. Elisha Sinha, Adv.
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For Respondent(s) : Mr. Anand Grover, Sr. Adv.

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 Mr. Pawan Bhushan, Adv.
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 Mr. Samik Mukherjee, Adv.
 Mr. Sharad Besoya, Adv.
 Ms. Sumedha Sarkar, Adv.
 M/S. Kmp Law Aor, AOR

Ms. Rajeshwari H, Adv.
 Mr. Tahir Aj, Adv.
 Ms. Garima Joshi, Adv.
 Ms. Manjeet Kirpal, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. While we are not inclined to interfere with the order passed by the High Court, we make it clear that the observations made in FAO are intended only for its disposal and will have no bearing when the merits of the case are tried and decided.
2. The High Court shall make an endeavour to dispose of the suit expeditiously.
3. With these observations, the Special Leave Petition is disposed of.
4. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
 ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
 ASSISTANT REGISTRAR